

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU): (a) to (c) Changes in Labour Laws are a continuous process, which is undertaken taking into account the economic environment and the interests of stakeholders. Labour Laws apply uniformly to all establishments including those having Foreign Direct Investment.

#### **Amendments in Trade Union Act**

3446. SHRI CHITTABRATA MAJUMDAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government are aware that in several States the trade unions do not get registered even after completion of all formalities for several months;

(b) the number of such pending cases in different States in the country;

(c) whether Government is considering the proposal to make necessary amendments in the Indian Trade Unions Act to ensure registration of trade union automatically after completion of all formalities;

(d) if so, when it is likely to be done; and

(e) if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRASEKHAR SAHU): (a) and (b) Although the Trade Unions Act, 1926, is a Central Act, it is administered by the State Governments. The State Governments, being the appropriate Government, are empowered to deal with grievances related to registration of trade unions.

(c) At present, there is no such proposal.

(d) and (e) Do not arise in view of reply to (c) above.

#### **Increase in Labour productivity after 1991**

3447. SHRI SITARAM YECHURY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether work pressure and labour productivity increased in India after 1991;